

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 617  
IB-2262(ND)/2019

IN THE MATTER OF:

M/s. Venessa Metals and Alloys Pvt. Ltd.

...PETITIONER

Vs.

M/s. Terrence Alloys Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 28.09.2022  
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :

For the Respondent/Corporate Debtor

:AdvAjitesh Kumar for R1 and R2 in  
IA 528, Adv Swati Sharma Counsel  
for the Respondent In IA No. 528 of  
2022 along with Respondent No. 3 &  
.4

ORDER

Due to paucity of time, matter is adjourned to 19.10.2022.

  
(COURT OFFICER)